

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 680/2016

IN THE MATTER OF:

Duke Holding Ltd. & Anr.

.....Petitioners

SECTION : UNDER SECTION 391(1) to 394 r/w 100-104 of the Companies Act

Order delivered on 01.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

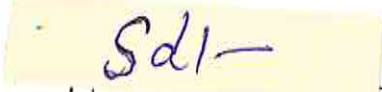
Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s) : Ms. Anju Jain, Advocate with Ms. Anshul Chhabra,
Company Secretary

ORDER

Learned counsel for the petitioner states that the objection raised by the Regional Director have been complied with and the certificate of the statutory auditor with regard to accounting standard shall also be filed within a day.

List for further consideration on 16.08.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

01.08.2017